FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEKKA OIL & FATS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	NEKKA OIL & FATS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27/02/2017
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 2013/ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2017PTC219656
5.	Address of the registered office and principal office (if any) of corporate debtor	17/A, Ratan Sarkar Garden Street, 2nd Floor, Kolkata-700007, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	19/02/2020 (Date on which order passed by NCLT Kolkata Bench)
7.	Estimated date of closure of insolvency resolution process	16/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Kejriwal IBBI/IPA-001/IP-P00392/2017-18/10710
9.	Address and e-mail of the interim resolution professional, as registered with the Board	56, Metcalfe Street, 2nd Floor Room No.-2E, Kolkata-700013. nkejriwal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	56, Metcalfe Street, 2nd Floor Room No.-2E, Kolkata-700013. cirp.nekka@gmail.com
11.	Last date for submission of claims	03/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**1.** NA **2.** NA **3.** NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address:.....NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NEKKA OIL & FATS PRIVATE LIMITED on 19/02/2020.**

The creditors of **NEKKA OIL & FATS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **03/03/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : NEERAJ KEJRIWAL
INTERIM RESOLUTION PROFESIONAL
Regd no- IBBI/IPA-001/IP-P00392/2017-18/10710
Date and Place: 22/02/2020 and Kolkata